BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

27.07.2015

Mr VGK Kynta, learned senior counsel, appears for the petitioners.

Mr KS Kynjing, learned Advocate General, and Mr ND Chullai, learned senior GA, assisted by Mr R Gurung, learned GA, represent the State respondents.

Ms N Gurung, learned counsel, is for respondent-GHADC.

Ms N Gurung, learned counsel, appearing on behalf of Mr S Dey, learned counsel on record for the GHADC, prays for adjournment on the ground that Mr Dey has suffered an accident in the High Court premises with injury on his back, and thus, he is not in a position to move for appearance. Let this matter be listed on 10.08.2015.

JUDGE CHIEF JUSTICE

dev

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

27.07.2015

Mr K Paul, learned counsel, appears for the petitioner.

Mr KP Bhattacharjee, learned counsel, represents for respondents No. 7, 8, 11 and 19.

Mr BK Das, learned counsel, is for respondent No. 9.

Mr HS Thangkhiew, learned senior counsel, assisted by Mr N Mozika, learned counsel, is for respondents No. 6, 10, 14, 15, 17, 18 and 22.

Mr S Chakrawarty, learned senior counsel, is for respondent No. 11.

Ms P Das, learned counsel, is for respondent No. 12.

On the request of Ms P Das, learned counsel, let this matter be listed on 29.07.2015.

JUDGE CHIEF JUSTICE

dev

WP(C)No. 216 of 2012

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

27.07.2015

Mr HS Thangkhiew, learned senior counsel, assisted by Mr N Mozika, learned counsel, appears for the petitioner.

Mr SC Shyam, learned senior counsel, represents the respondents.

Mr HS Thangkhiew, learned senior counsel, prays for further adjournment on the ground that the Registrar of the University is in personal difficulty. List on 03.08.2015.

JUDGE CHIEF JUSTICE

dev

MC(WA) No. 99/2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN

27.07.2015

Mr. BK Deb Roy, learned counsel, appears for the applicant.

Mr. K. Paul, learned counsel, represents the respondent.

Shri. BK Deb Roy, learned counsel, prays for and is granted a week's time to argue the matter. List on 03.08.2015.

JUDGE **CHIEF JUSTICE**

Sylvana

WA No. 21/2015

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN

27.07.2015

Mr. K. Paul, learned counsel, appears for the applicant.

Mr. N.D. Chullai, learned senior GA, assisted by Mrs. S. Bhattacharjee, learned GA, represents the State-respondent.

Learned counsel for the appellant prays for and is granted a week's time to seek instructions in terms of the last order. List on 03.08.2015.

JUDGE **CHIEF JUSTICE**

Sylvana

MC(Review Petn) No. 1 of 2015
IN Review Petn No.20 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

27.07.2015

Mr BMR Chyne, learned counsel, appears for the applicant.

Mr ND Chullai, learned senior GA, assisted by Mr KP Bhattacharjee, learned counsel, represents the State respondents.

Mr VGK Kynta, learned senior counsel, is for respondents No. 7, 8 and 9.

Apart from other serious grammatical mistakes in the petition, in para 3 of the affidavit, the applicant has repeatedly used the sentence "shall be recorded and read" as if he is giving a command/direction to the Court.

The misc. application is thus dismissed with liberty to file a fresh and correct one.

JUDGE CHIEF JUSTICE

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